

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I-1': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER AND
SHRI C.N.PRASAD, JUDICIAL MEMBER**

ITA No. 8170/Del/2018, A.Y. 2015-16

M/s. Paramount Products (P) Ltd., A-55, Khla Industrial Area, Phase-II, New Delhi PAN No. : AAACP1213B (Appellant)	Vs.	ACIT, Circle-19(2), New Delhi (Respondent)
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Appellant by : Ms. Shivangi Kumar, Adv.
Respondent by : Sh. M. Baranwal, Sr.DR

Date of hearing : **29.11.2021**
Date of pronouncement : **29.11.2021**

ORDER

PER R.K.PANDA, AM :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-7, New Delhi, dated 01.11.2018.

2. The learned counsel for the assessee, vide its letter, received by hand', has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29th November, 2021 in presence of both the parties.

Sd/-

(C.N.PRASAD)
JUDICIAL MEMBER

Dated : 29/11/2021

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(R.K.PANDA)
ACCOUNTANT MEMBER

By Order

Assistant Registrar,
ITAT, Delhi